



The Gujarat State Council for Physiotherapy (Repeal) Act, 2025

Act No. 1 of 2025

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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations
made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor
on the 27th February, 2025 is hereby published for general information.

K. M. LALA,

Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 1 OF 2025.

(First published, after having received the assent of the Governor, in the “Gujarat
Government Gazette”, on the 1st March, 2025).

AN ACT

to repeal the Gujarat State Council for Physiotherapy Act, 2011.

It is hereby enacted in the Seventy-sixth Year of the Republic of India as follows: -

1. This Act may be called the Gujarat State Council for Physiotherapy (Repeal) Act, 2025.

Short title.

Guj. 18 of 2011.

2. (1) The Gujarat State Council for Physiotherapy Act, 2011 is hereby repealed.

**Repeal and
saving of
Guj. 18 of 2011.**

- (2) Notwithstanding such repeal, the provisions of section 7 of the Gujarat General Clauses Act, 1904 shall apply in relation to the repeal of the Gujarat State Council for Physiotherapy Act, 2011 as if the Act had been an enactment within the meaning of the said section 7.
- (3) The fund, resources, manpower of the Gujarat State Council for Physiotherapy, with all their rights and liabilities, shall stand transferred to the State Allied and Healthcare Council. The decision as regards management and use of said fund, resources, manpower shall be taken by the State Allied and Healthcare Council as per the provisions of the National Commission for Allied and Healthcare Professions Act, 2021 and the rules and regulations made thereunder.

Bom. 1 of 1904.**Guj. 18 of 2011.****14 of 2021.**

